

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 936/97

(O.A.S.R.No.2068/97.)

07.22.7.97

Between:

1. All India Naval Armament Inspectorate
Engineering Supervisors' Association,
Visakhapatnam Divisional Office, NAI,
Visakhapatnam represented by its Secretary,
Sri Wilson John, Sr. Chargeman (MEch).

2. S. Surya Pratap.

.. Applicants.

And

1. The Secretary, Ministry of Defence,
New Delhi.
2. The Chief of Naval Staff (DNAI), Naval
Head Quarters, New Delhi.
3. The Flag Officer Commanding-in-Chief,
Eastern Naval Command, Visakhapatnam.
4. The Director, Naval Science & Technological
Laboratory, Vigyan Nagar, Visakhapatnam -27.
5. Chief Inspector of Naval Armaments, Naval Armament
Inspectorate, NAD PO, Visakhapatnam -9.
6. Naval Armament Inspecting Officer, Naval Armament
Inspectorate, INS Kalinga, Visakhapatnam.

Respondents.

Counsel for the applicant: Sri P. Bhaskar.

Counsel for the respondents: Sri V. Vinod Kumar.

CORAM:

HON'BLE SHRI H. RANGARAJAN, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J).

JUDGMENT.

For
(by Hon'ble Shri R. Rangarajan, Member (A)).

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Heard Sri P.B.Vijaya Kumar for the applicants
and Sri V.Vinod Kumar for the respondents.

2. There are two applicants in this O.A.

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3. They have filed this O.A., ~~exempting~~ seeking for a declaration that the action of the respondents in extending the benefit of the time bound promotion/scheme to CPWD and MES and not extending the same to Naval Armament Inspectorate where similar circumstances exist as arbitrary, discriminatory and hence illegal, null and void and for a consequential direction to the respondents to extend the time bound promotion/scale scheme of first promotion after five years of service and 2nd promotion after the completion of 15 years of service to the members of the 1st applicant association and ^{to} _{the} 2nd applicant.

4. When the O.A., was taken up for admission, the learned counsel for the applicant brought to our notice that this O.A., is covered by the judgment in O.A.368/97 decided on 27--3--1997 wherein also similar prayer was made.

5. The learned counsel for the respondents submitted that a similar order as was given in O.A.368/97 can be passed in this O.A. also.

6. The applicants have submitted a representation for the above relief by their representations dated 24-3-1997 Annexure III to the O.A., and 22-4-1997 (Annexure IV to the O.A.)

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: 3 :

These representations are yet to be disposed of.

7. In view of the above the following direction is given.

Respondent No.2 should take a decision in this connection and inform the applicants suitably within a period of four months from the date of receipt of a copy of this order.

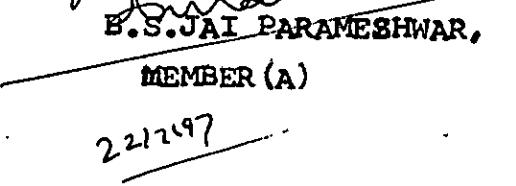
8. With the above direction this O.A., is disposed of at the admission stage itself. No costs.


B.S.JAI PARAMESHWAR,

MEMBER (A)

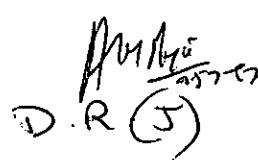

R.RANGARAJAN,

Member (A)


22/7/97

Date: 22--7--1997.

Dictated in open Court.


D.R (J)

sss.

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3.4.0

Copy to:

1. The Secretary, Min. of Defence, New Delhi.
2. The Chief of Naval Staff, (DNAI),
Naval Head Quarters, New Delhi.
3. The Flag Officer, Commanding in Chief, Eastern Naval Command,
Visakhapatnam.
4. The Director, Naval Science & Technological Laboratory,
Vigyan Nagar, Visakhapatnam.
5. Chief Inspector of Naval ~~Security~~ Armaments,
Naval Armament Inspectorate, NAD PO,
Visakhapatnam.
6. Naval Armament Inspecting Officer, Naval Armament Inspectorate,
INS Kalinga, Visakhapatnam.
7. One copy to Mr.P.Bhaskar, Advocate, CAT, Hyderabad.
8. One copy to Mr.V.Vinod Kumar, Addl.CGSC, CAT, Hyderabad.
9. One copy to D.R(A), CAT, Hyderabad.
10. One duplicate copy.

YLKR

aff
4/8/97

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THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED 22/7/97

ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

in
D.A. NO. 936/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केंद्रीय प्रशासनिक अदान्तराल
Central Administrative Tribunal

APR 2017
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केंद्रीय प्रशासनिक अदान्तराल